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[श्री गंगागरण सिंह ।]

के मेम्बरों को भो इस बात का खयाल रखना चाहिये । जब भो कांट्रोर्वीतयल सबजैक्ट, विवादास्पद विषय आये, जिसमें पार्तिवामेंट की आलोचना का प्रक्त हो, तो मेरा खयाल है कि सरकार को भो रेडियो पर बोलने के लिये मेम्बर को नहीं बुलाना चाहिये और मेम्बरों को भो अगर सरकार बुलावे भो तो भो नहीं जाना चाहिये । मेरा खयाल है कि इस पर आप गीर करेंगे, नहीं तो एक ऐसी परम्परा कायम हो जाएगी जो परम्परा आगे चल कर पार्तिवामेंट को डिगनिटो के लिए बहुत ही घातफ होगी।

SHRI RAJ BAHADUR: Sir, may I just *ay one word? I have given an assurance that no propaganda was intended in favour of Government or against. I have already made that statement. I do take note of what the Members have expressed. I only want to make it clear that in the case of at least one big democracy I know that Members of Parliament are invited to comment upon the proceedings of the House, and there is nothing wrong in that. The reason why I was impelled to take this step was that after all whatever we say in this House is not confined to this House but it goes to the whole country and it goes abroad. I thought that the image of our country &nd our democratic functioning must be properly projected not only in our country to alleviate the anxieties of the people but across the frontiers as otherwise they are bound to exploit the situation against us. That was the only intention and it was done in good faith. That assurance must be taken.

MR. CHAIRMAN: I thoroughly understand the motive that you have just mentioned and you 'vere naturally actuated by the best of motives. But the thing that has happened is one which probably should make you more careful in future. If there is any controversy, a Member who has taken part in this controversy or who i9 part of Parliament should not be asked to comment on it unless you allow other groups also to do so.

PAPERS LAID ON THE TABLE

Memorandum and Aritides of Associa tion of the Bharat Heavy Plate and Vessel-(P) Ltd., New Delhi.

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Memorandum of Association of the Bharat Heavy Plate and Vessels Private Limited, New Delhi [Placed in Library. See No. LT-6545/66.]
- (ii) Articles of Association of thr Bharat Heavy Plate and Vessel* Private Limited, New Delhi [Placed in Library. See No. LT 6544/66.]

MINISTRY OF COMMERCE NOTIFICATIONS

THE MINISTER OF SUPPLY, TECH NICAL DEVELOPMENT AND MATE RIALS PLANNING (SHRI K. RAGHU RAMAIAH): Sir, on behalf of Shr Manubhai Shah, I beg to lay on the Table—

- (a) a copy each of five Notifications of the Ministry of Commerce, under sub-section (2) of section 4-A of the Indian Tariff Act, 1934. [Placed in Library. Set No. LT-6546/66.]
- (b) a copy each of five Notifications of the Ministry of Commerce under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library'. See No. LT-6546/66]
- (c) a copy each of the following Notifications of the Ministry of Commerce, issued under the Essential Commodities Act, 1955
 - (1) Notification S.O. No. 1837, dated the 14th June, 1966.
 - (ii) Notification S.O. No. 1844. dated the 18th June, 1966.
- (iii) Notification S.O. No. 1931, dated the 21st June, 1966. [Placed in Library. *See* No. LT-6556/66 for (i) to (ii) and LT-6557/66 for (iii).]